# Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.791/2017 in O.A. No.176/2015

Friday, this the 1<sup>st</sup> day of December 2017

## Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. Uday Kumar Varma, Member (A)

Shri Jai Bharat Agarwal (Group A Retired, Pension Matter) s/o late Shyma Sundar Lal aged about 68 years, 602, Mahagun Maple F-26, Sector 50, NOIDA-UP

..Applicant

(Mr. B S Mathur, Advocate)

#### Versus

Ms. Rita Teaotia
Secretary to the Govt. of India
Ministry of Commerce
(Supply Division)
C Wing, Nirman Bhawan,
New Delhi – 110 011

..Respondent

### **ORDER (ORAL)**

### **Justice Permod Kohli:**

These contempt proceedings have been initiated for alleged violation of the order dated 10.01.2017 passed in OA No.176/2015. Vide the aforesaid order, the Tribunal set aside the order dated 17.07.2014 whereby the promotion granted to the applicant was withdrawn. No further directions were issued.

2. In view of the setting aside of the impugned order, the order does not exist and in absence of any further directions

no contempt is constituted. This Contempt Petition is dismissed. However, it is made clear that this does not prevent the applicant from seeking other remedy, if any available, in accordance with law.

Member (A)

( Uday Kumar Varma ) ( Justice Permod Kohli ) Chairman

/vb/